

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

Second Floor,  
Commercial Complex,  
Indiranagar,  
Bangalore-560 038.

Dated:- 15 JUL 1994

667 of 1994.

APPLICATION NUMBER:

APPLICANTS:

Sri.M.D.Chetiar, v/s. Secretary, Ministry of Defence, NDelhi & Others.  
T.

RESPONDENTS:

1. Sri.V.Suryanarayana, Advocate,  
No.6, First-A-Main, Ganganagar,  
Behind Binhy Mills, Bangalore-560 032.
2. Sri.M.S.Padmarajaiah, Senior Central  
Govt. Stng. Counsel, High Court Bldg,  
Bangalore-1.

Subject:- Forwarding of copies of the Orders passed by the  
Central administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/  
STAY ORDER/INTERIM ORDER/, passed by this Tribunal in the above  
mentioned application(s) on 28th June, 1994.

Issued on  
18/7/94

R.

9/  
C

*Re Shanthi*  
for DEPUTY REGISTRAR  
JUDICIAL BRANCHES.

CENTRAL ADMINISTRATIVE TRIBUNAL,  
BANGALORE BENCH.

ORIGINAL APPLICATION NO. 667/ 1994

TUESDAY, THE 28TH DAY OF JUNE, 1994

Shri V. Ramakrishnan

... Member (A)

Shri A.N. Vujjanaradhya

... Member (J)

Shri M.D. Chetiar,  
S/o Late Shri Mardhan Chetiar,  
53 years,  
C/o Smt. Saroja Devi,  
No.261, 15th Cross,  
Domlur, Bangalore-560 071.

... Applicant

( By Advocate Shri V. Surya Narayana )

Vs.

1. Union of India  
rep. by Secretary to the  
Ministry of Defence,  
New Delhi - 110 011.
2. Deputy Chief of Air Staff,  
Air Headquarters,  
Vayu Bhavan,  
New Delhi - 110 011.
3. Senior Officer I/c  
Administration,  
HQ, Training Command,  
Indian Air Force,  
Bangalore - 560 006.
4. The Commandant,  
Command Hospital,  
Air Force,  
Bangalore - 560 007.

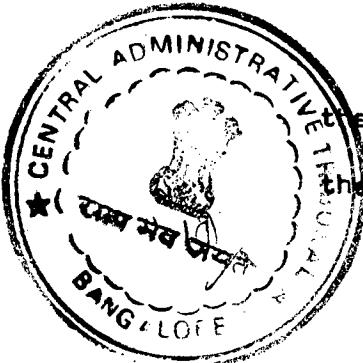
... Respondents

( By Advocate Shri M.S. Padmarajaiah,  
Senior Standing Counsel for Central Govt.)

ORDER

Shri V. Ramakrishnan, Member (A)

We have heard Shri V. Suryanarayana, the learned counsel for the applicant, who submits that the applicant had received a copy of the orders of the appellate authority dated 19.5.94. He further states



that the appeal was filed by the applicant on 5th January, 1993 (Annexure-K). We are informed that the appellate authority passed the orders dated 19.5.94 on being directed to dispose of the appeal by the revising authority before whom the applicant had filed a petition dated 9.7.93 as at Annexure 'O'.

2. On receipt of the orders of the appellate authority referred to supra which confirmed the penalty awarded by the disciplinary authority, the applicant has filed a fresh revision petition dated 13.6.94 to the revisional authority. Shri Suryanarayana makes available copies of the revision petition to us and also hands over a copy to the Senior Standing Counsel, Shri M.S. Padmarajaiah. This is taken on record.

3. In view of the position that the applicant has chosen to file a revision petition subsequent to filing of this application before us, we are of the view that the appropriate course for the revising authority is to dispose of the revision petition on merits in the first instance. We accordingly direct that the revising authority should dispose of the revision petition dated 13.6.94 on merits and with a speaking order within three months from today. All the contentions are left open. No costs.

Scd-

( A.N. Vujjanaradhy  
Member (J) )



Scd-

( V. Ramakrishnan )  
Member (A) )

TRUE COPY

P. Shanthay  
SECTION OFFICER  
CENTRAL ADMINISTRATIVE TRIBUNAL  
ADDITIONAL BENCH  
BANGALORE